

SL. No.119

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**(Video Conference)**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)  
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 22.11.2022 AT 2:00 PM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/1291/2022 in Company Petition IB/230/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Mahimegha Agritech Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Novel Tech Feeds Pvt Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Mahimegha Agritech Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>9 of IBC</b>

**ORDER**

**IA 1291/2022**

Ld. Counsel Mr. N.B. Sudarshan for the Operational Creditor and Ld. Counsel Mr. M. Maharshi Viswaraj for the Corporate Debtor present.

Ld. Counsel Mr. S. Rajagopalan present and sought leave of this Adjudicating Authority to make the representation on behalf of Ms. Chetna Reddy, Ld. Counsel with the leave of this Adjudicating Authority, submitted that Ms. Chetna Reddy Ld. Counsel is unable to attend today on the ground that her wedding reception is scheduled today. Ld. Counsel explained the circumstances that lead to offering Vakalat on behalf of the Corporate Debtor in this case on 04.08.2022. Ld. Counsel is directed to file a clarificatory affidavit of Ms. Chetna Reddy by tomorrow.

In the light of the peculiar facts and circumstances of this case and as the hearing in this IA, which is an application to set aside the Order admitting the Corporate Debtor into CIRP made *ex-parte* has progressed substantially, we direct the IRP to hold the constitution of CoC, till 25.11.2022.

**List this matter on 24.11.2022.**

Sd/-

**MEMBER TECHNICAL**

Sd/-

**MEMBER JUDICIAL**